

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

**UNSTARRED QUESTION NO. 3996
TO BE ANSWERED ON DECEMBER 12, 2019**

NATIONAL POLICY FOR URBAN STREET VENDORS

NO. 3996. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:-

- (a) whether the Government proposes a 'National Policy for Urban Street Vendors' in the country and if so, the details and salient features thereof;**
- (b) the status of its implementation in the various States of the country including Bihar; and**
- (c) the details of monitoring mechanism for overseeing the implementation of the policy in the country?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

- (a) The Government has enacted the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014. The Act extends to all States/UTs, except for the UTs of Jammu & Kashmir and Ladakh, for which this Act has to be extended.**

The Act, *inter-alia*, provides for survey of street vendors; protection from eviction and relocation; issue of certificate of vending; laying down rights of street vendors; mechanism for redressal of grievances; preparation of plan of street vending; constitution of town vending committees; and prevention of harassment of street vendors.

- (b)& (c) As per Act, the appropriate government shall, by notification, make Rules and Scheme. Further, local authority may make bye-laws to provide for matters specified in the Act. So far, Rules under the Act have been notified by 33 States/Union Territories and Schemes by 25 States/UTs. Bihar has notified both Rules and Scheme. Meghalaya has its own Street Vendors Act, 2014.**